

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4561/2017

(Arising out of impugned final judgment and order dated 23-05-2017 in CR MBA No. 10852/2017 passed by the High Court Of Judicature At Allahabad)

TARUN KUMAR VERMA

Petitioner(s)

VERSUS

YOGESH @ BACHCHI &amp; ANR.

Respondent(s)

(FOR PERMISSION TO FILE SLP ON IA 45039/2017 and IA No.72817/2017-MODIFICATION OF COURT ORDER)

Date : 01-09-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Shadan Farasat, AOR  
Ms. Rudrakshi Deo, Adv.For Respondent(s) Mr. Ajit Sharma, AOR  
Mr. Sandeep Singh, Adv.Mr. Alok Kumar, Pandey, Adv.  
Mr. Ardhendumauli Kumar Prasad, Adv.  
Mr. Akshat Kumar, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties and perused the relevant material

We are not inclined to interfere with the the impugned judgment. The special leave petition is accordingly dismissed.

However, if the petitioner has any grievance or any apprehension i.e. threat to witnesses etc., he is at liberty to move the learned trial Court.

(NEETU KHAJURIA)  
COURT MASTER(ASHA SONI)  
BRANCH OFFICER

